

ITEM NO.8

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).285/2022

A. DIVYA REDDY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 06-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Krishna Dev Jagarlamudi, AOR  
Mr. N. Sai Kaushal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the petitioner.
2. Issue notice to the respondent - Union of India as well as all the States.
3. Liberty is granted to the petitioner to serve the Standing counsel for the respondent - States through dasti process.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER (NSH)